

appeared in a foreign newspaper or on a foreign Radio, should it be raised here? The newspapers are writing articles saying that the matter which appeared outside the House should not be brought on the floor of the House. If the matter has appeared outside the country, in a newspaper, it should not be brought on the floor of the House. That is really a very important question. So, my respectful submission is that let us please stick to these things.

[Translation]

SHRI RABI RAY: I would like to submit that suppose we do not get all the necessary information about Bofors scandal through the Indian newspapers and television and we get all the news from the foreign print media and Swedish radio, naturally we will rely on it and will raise the matter in the House to know the facts from the Government. However, the Government of India does not agree with the reports appearing in the media. But at the same time the Government did not contradict the press reports etc. (Interruptions)

[English]

MR. SPEAKER: The newspapers are really very important. We should respect what they write. On the contrary, the Government should take note of it. But in the Court of Law and on the floor of the House, what appears in the newspaper is not acceptable unless it is authenticated. No Court will accept what the newspaper writes or no Parliament or Legislature will accept unless the Member says that I rely upon it, I guarantee it that it is a truthful version. It is for the executive to do it.

[Translation]

SHRI RABI RAY: Mr. Speaker, Sir, I agree with you, but my question is whether the Government is sincere to bring forth all these things regarding Bofors or not. Mr. Kumaramanglam is present here and he had assured the House that day that he would leave no stone unturned and do

everything to find out the facts about the Bofors scandal. I would like to state that as per our information the Government is again interested in buying 400 Howitzerguns worth about Rs. 3500 crore. How can you ensure that all such things as happened earlier would not be repeated in this deal also, because you are aware of all the facts regarding this company. This news have appeared in all the papers of the world that the Government is again going to enter into an agreement with the Bofors. So, I would like to know whether the Government is sincerely doing something to bring forth all the facts and reveal the names of the recipients who have received kick-back money in this deal. Today is the last day of the session so the Government should make a statement whether it is interested in revealing the names of the recipients of kickbacks. (Interruptions)

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, today is the last day of the session. Shri Kumaramanglam is present here and I would like to point out spelling in his presence, start when he was in opposition, he used to raise so many questions about the welfare of labourers and workers but since he joined the government he has forgotten all these things, even the welfare of labourers. Through you, I would like to submit that there should be laborer's participation in management, because we have raised this issue a number of times when we were in the Government. I have raised the issue of workers' participation in management in parliament. Presently, no interest of workers is involved in the management. The responsibility of loss is always put on the workers while profit is pocketed by owner. When we were in power, just after taking oath as Minister of Labour, I organised a two day Seminar in January which was attended by several political parties, labour leaders, and Members of Parliament and other interested parties. We prepared a bill with the consensus of all in this regard and presented it in the upper house in May. We also held talks two-three times about it and carried out necessary amendments. We also said that talks with

the representatives of workers right from fourth class to the board level should be held. The newly formed Government has expressed its concern for the workers in its manifesto and even in the presidential address. But we have observed during the last few days, specially from the industrial policy of Government, that the Government is distancing itself from workers and is working against workers' interests. So we are doubtful about the Governments intention. Therefore, we want to know what the Government is doing in this regard? Mr. Speaker, Sir, the Government need not introduce a new bill in this regard. The Bill has already been introduced. If you want to add something in workers' interest, please add it, otherwise it will be a case of justice delayed is justice denied. The country achieved independence 44 years ago. If you had worked in the direction of workers' participation in management just after the independence, I think industries would not have been in such a bad condition. When a bill is already pending in the other house and the Government is also declaring itself a well wisher of the workers, I want to know, as to why does Government not get this bill passed which was introduced by us. Why is Government adopting an insensitive attitude towards workers? Is the Government serious about it? Does Government want to implement it or not? If Government intends to implement it, in how many days this bill will be passed and enforced? I hope that the Government will certainly react to it.

[English]

SHRI BASU DEB ACHARIA : This is very important.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): He is raising it on the last day of the Session.

SHRI RAM VILAS PASWAN: You correct him. I am not raising it for the first time.

MR. SPEAKER: Probably you might

have waited until the last day to see whether the Bill is being introduced.

SHRI SOMNATH CHATTERJEE: Does the Government think of it only when the hon. Member raised it?

SHRI RANGARAJAN KUMARAMANGALAM: This labour participation in management is not an issue which belongs to any single party. It is a matter on which all the parties in the House have unanimously agreed upon and we have come to a unanimous conclusion. The Government is committed to ensure that labour participation in management is implemented and the honorable former Labour Minister Shri Ram Vilas Paswan is also aware of the problems that arose when the Bill was there in the Rjaya Sabha and why it could not immediately be brought to Lok Sabha and Passed. I am sure that during this inter-session we would sit down with all the parties and finally up all the loose ends and I hope that in the next session we should be able to pass it.

One more matter I would like to react to. There is an unnecessary amount of repetition in the matter of Bofors. Earlier I had gone on record to say that the Government is committed to ensure that justice is done in the matter of Bofors and speedily done. After having said it, I do not understand why Members of the Opposition, especially senior Members, are raising it over and over again and every time trying to somehow or the other score a point. It is not correct; it is all unnecessary.

SHRI RABI RAY: The reasons are obvious.

SHRI RANGARAJAN KUMARAMANGALAM: There are no reasons except political.

[Translation]

SHRI SHIV SHARAN VERMA (Machhlishahar): Mr. Speaker, Sir, my parliamentary constituency Macchhlishahar, Jaunpur, U.P. is surrounded by the big rivers as Gomati, Pili river, Sai river, Basuhi